(c) by when it is proposed to obtain the assent and communicate to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Yes Sir. The Indian Penal Code and the Code of Criminal Procedure (Karnataka Amendment) Bill, 2009, as passed by the State Legislature and reserved by the Governor of Karnataka under article 200 read with article 254(2) of the Constitution of India for consideration of the President under article 201 of the Constitution of India was referred to the Ministry of Home Affairs.

The Bill was examined in the Ministry of Home Affairs and the Hon'ble President has given his assent to this Bill on 08.05.2014 which has been conveyed to the State Government of Karnataka on 15.05.2014.

Including Tulu and Kodava Languages in the Eighth Schedule

2180. DR. VIJAY MALLYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the State Government of Karnataka had in the past several years requested the Ministry to include two languages namely Tulu and Kodava languages in use in Karnataka even at present in the Eighth Schedule of the Constitution; and
 - (b) if so, the reasons for not taking any action in the matter so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) The State Government of Karnataka is reported to have sent proposals for inclusion of Tulu and Kodava languages in the Eighth Schedule of the Constitution in the past. At present, there are demands for inclusion of 38 more languages including Tulu and Kodava in the Eighth Schedule. The criteria for inclusion of languages into the Eighth Schedule are being evolved in consultation with the concerned Ministries/Departments of the Government of India. The pending representations for inclusion of more languages into the Eighth Schedule could be considered only after a set of criteria are evolved and finally approved.

Lack of basic infrastructure in police stations

- 2181. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that many police stations of the country do not have basic infrastructure facilities and they do not even have budget to pay for their electricity/water bills;

(b) if so, Government's views and reaction thereto;

Written Answers to

- the details of steps taken or proposed to be taken by Government for providing required infrastructure facilities and financial budget to all the police stations in the country; and
- (d) the time by when all the police stations in the country are likely to be connected through the latest cyber network and IT enabled tracking system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) As 'Police' and 'Law and Order' are State subjects, falling in Entry 1 and 2 of Seventh Schedule of the Constitution of India, the principal responsibility for managing these subjects lies with the State Governments, including payment of their electricity and water bills. However, the States have not been able to modernize and equip their police forces upto the desired level due to financial constraints. It is in this context that the Ministry of Home Affairs has been supplementing the efforts and resources of the States, from time to time, by implementing the Scheme for Modernisation of State Police Forces (MPF) Scheme. During the XIIth Five Year Plan, a sum of Rs. 3750.87 crore has been allocated for 'Plan' purposes and a sum of Rs. 8195.53 crore has been approved for 'Non-plan' purposes under the Scheme.

The items required by the State Police, namely, modern weapons, ammunition, vehicles, security related equipment, training equipment, forensic science equipment, etc. are to be funded under 'Non-Plan' component of the Scheme. Infrastructure projects like the construction of police stations, outposts, police line buildings, houses for lower and upper subordinate police personnel, police training institutions and forensic science laboratories are to be funded under 'Plan' component of MPF Scheme.

(d) Ministry of Home Affairs has implemented the 'Crime and Criminal Tracking Network & System' (CCTNS) Project which is a mission mode project under National e-Governance plan. The project aims at creating a comprehensive and integrated system and a nation-wide networked solution for connecting more than 15,000 Police Stations and nearly 6,000 higher officers in 29 States and 7 Union Territories (UTs) of the country for sharing of real-time crime and criminal information.

The CCTNS Project is under full scale implementation in all States/UTs and has been extended till March 2015, with the provisions for additional one year extension till March 2016 at no extra cost.

Schemes under Nirbhaya fund

2182. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

whether Government has received any proposals from various States,